

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 302 OF 2016 &
IA NO. 628 OF 2016 & IA NO. 1325 OF 2018

Dated: 3rd October, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Union of India Through Southern Railway

...Appellant(s)

Vs.

**Tamil Nadu Electricity Regulatory
Commission & Ors.**

...Respondent(s)

Counsel for the Appellant(s) : Mr. A.K. Srivastava
Mr. V.S.R. Krishan

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1

Mr. S. Vallinayagam
Ms. Amali for R-3 & 4

ORDER

IA No. 1325 of 2018

(Appln. for condonation of delay in filing reply)

For the reasons set out in the accompanying affidavit, delay in filing reply is condoned and reply is taken on record. The application is disposed of.

APPEAL NO. 302 OF 2016

Learned counsel for the Appellant seeks two weeks' time to file rejoinder. He is directed to file the same on or before 22.10.2018 with advance copy to the other side.

List the matter on **26.10.2018**.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

mk/kt